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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 977/2018 and 982/2018

PRINCIPAL COMMISSIONER OF INCOME TAX – 5..... Appellant

Through: Mr. Asheesh Jain, Sr. Standing Counsel
for Income Tax Department with Mr. Sanjay
Kumar and Mr. Dushyant Sarna, Advocates.

versus

LALLY AUTOMOBILES PVT. LTD., Respondent

Through: Ms. Monika Ghai, Advocate.

ITA No. 6705/Del/2014 & 290/Del/2016 [Assessment Year 2010-11]

ITA No. 6705/Del/2014 & 290/Del/2016 [Assessment Year 2011-12]

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

22.10.2018

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Learned counsel for the Revenue accepts that the assessee had not earned any exempt income in the Assessment Yearⁱⁿ in question. In view of the aforesaid accepted factual position, no substantial question of law arises, in view of our decision of even date in ITA No.725/2018, *Principal Commissioner of Income Tax-6, New Delhi Vs. Mcdonald's India Private Limited*. The present appeals are accordingly dismissed, with no order as to costs.


SANJIV KHANNA, J.


ANUP JAIRAM BHAMBHANI, J.

OCTOBER 22, 2018 MR/ssn